**GOVERNMENT OF INDIA**
**MINISTRY OF LABOUR AND EMPLOYMENT**
**RAJYA SABHA**
**UNSTARRED QUESTION NO. 2963**
**TO BE ANSWERED ON 13.08.2026**

**SOCIAL SECURITY TO GIG AND PLATFORM WORKERS**

**2963. SHRI GOLLA BABURAO:**

**Will the Minister of Labour and Employment be pleased to state:**

**(a)whether it is a fact that the rules formulated under the Code on Social Security have recently been notified;**
**(b)if so, the details thereof;**
**(c)whether it is also a fact that gig and platform workers have to work for at least, 90 days with a single aggregator to avail of social security benefits; and**
**(d)what penalty is going to be imposed on aggregators if they fail to pay the gig or platform workers their due share of social security benefits?**

**ANSWER**

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT**
**(SUSHRI SHOBHA KARANDLAJE)**

**(a) to (d): The Social Security (Central) Rules, 2026 framed under the Code on Social Security, 2020 have been notified vide G.S.R. No.344(E) dated 08.05.2026.**

**The Rules mark a significant step towards extending formal social protection to gig and platform workers. The Rules operationalize the provisions of the Code by mandating registration of gig and platform workers on the Central Government portal, requiring aggregators to share worker-related data through Application Programming Interface (API) or other electronic means, prescribing eligibility criteria for social security benefits, and strengthening accountability of aggregators in relation to welfare measures for such workers.**

**As per Rules, in order to be eligible for any benefits under any scheme framed under the Code for gig and platform workers, the Central Government may notify specific conditions for eligibility through general or special order, in addition to registration on the designated Portal of the Central Government provided that such**

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**eligible worker has been engaged as gig and platform worker for not less than ninety days with an aggregator, or in the case of multiple aggregators, not less than one hundred and twenty days, in the last financial year.**

**The Code provides for framing of suitable social security schemes for gig workers and platform workers on matters relating to life and disability cover, accident insurance, health and maternity benefits, old age protection, etc. The Code provides for setting up of a Social Security Fund to finance these welfare schemes for which one of the sources is contribution from aggregators who have to give between 1 to 2% of their annual turnover subject to the limit of 5% of the amount paid or payable by an aggregator to such workers.**

**As per the Rules, in the event an aggregator fails to pay the prescribed contribution towards the Social Security Fund within the period specified by the Central Government, the aggregator shall be liable to pay interest at the rate of one per cent for every month or part thereof for the period from the date on which the contribution became due until the date of actual payment.**

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